

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

1. Shri Ashok Basu, Chairman
2. Shri K.N. Sinha, Member
3. Shri Bhanu Bhushan, Member
4. Shri A.H. Jung, Member

Petition No. 85/2004

In the matter of

Application for grant of transmission licence to Reliance Energy Transmission Limited (RETL).

And in the matter of

Reliance Energy Transmission Limited (RETL) Applicant

The following were present:

1. Shri Amit Kapur, Advocate, RETL
2. Shri Alok Roy, RETL
3. Shri C. Sudhakar, RETL
4. Shri S.K. Negi, RETL
5. Shri L.N. Mishra, RETL
6. Shri Hari Natarajan, DM, REL
7. Shri Y. Agarwal, RETL
8. Shri Hemant Sahai, Advocate, PGCIL
9. Shri Sanjay Sen, Advocate, PGCIL
10. Shri Aparajit Bhattacharya, PGCIL
11. Shri Akhil Kumar, PGCIL
12. Shri D.K. Sarkar, PGCIL
13. Shri Vijay Kumar, PGCIL
14. Shri A.K. Sinha, PGCIL
15. Shri S.R. Narasimha, PGCIL
16. Dr. Sobir Sen, PGCIL
17. Shri V. D'souza, PGCIL
18. Shri N.R. Gupta, PGCIL
19. Dr. Pawan Singh, PGCIL
20. Shri A.K. Asthana, CEA
21. Shri Ashwini Jain, PGCIL
22. Shri T.S.P. Rao, PGCIL
23. Shri Rajan, PGCIL
24. Shri D. Khandelwal, MPSEB
25. Shri Kamlesh P. Jangio, GEB

ORDER
(DATE OF HEARING : 1.3.2005)

We have heard Shri Amit Kapur, Advocate for the applicant and Shri Hemant Sahai, Advocate for the Central Transmission Utility (CTU). The arguments were inconclusive. List the application for further hearing on 22.3.2005.

2. Under sub-section (4) of Section 15 of the Electricity Act, 2003, CTU is required to submit its recommendations, if any, on an application made for grant of transmission licence. In the present application, the recommendations are stated to have been filed on behalf of PGCIL under letter dated 24.12.2004. Learned counsel for CTU has submitted that these are the recommendations of CTU since PGCIL has been notified as CTU by the Central Government. He has submitted that an affidavit will be filed to the effect that the recommendations contained in the letter dated 24.12.2004 be read as those of CTU. Let the affidavit be filed before the next date of hearing.

3. Shri A.K. Asthana, CEA, has submitted that as per the electricity plan, the assets in respect of which licence has been applied for, are required to be commissioned during 2008-09. He has submitted, therefore, that there is sufficient time available to sort out the preliminary issues before considering the application.

4. Shri D. Khandelwal, MPSEB has submitted that in the 124th meeting of WREB, it was decided that the construction of the transmission assets be undertaken by PGCIL. He has further submitted that in view of the collective

decision arrived at WREB no further decision is called for. It was pointed out that now PGCIL, instead of itself undertaking construction of the transmission assets proposes to float a joint venture company for the purpose. Shri Kamlesh J. Jangio, GEB submitted that the question of grant of licence should be decided based on competitive bidding. When pointed out to him that WREB has already decided in favour of PGCIL, he has submitted that the earlier decision of WREB called for a review for which, a meeting of the Board will be convened by the Chairman, GEB who presently heads WREB. We expect that the meeting of WREB will be convened before the next date of hearing.

5. List on 22.3.2005 as already directed.

Sd/-
(A.H. JUNG)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 9th March 2005